IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.44
C.P. (IB) No.15/BB/2023

IN THE MATTER OF:

M/s. Asset Care and Reconstruction Enterprises Ltd. ... Petitioner
Vs.
Mr. Iqbal Jumabhoy ... Respondents

Order under Section 95(1) of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

For the Petitioner	:	Shri Chintan Chinnappa Shri Sushanth B.
For the Respondent	:	Shri Thimmiah M.
For the RP	:	Ms. Dyuti G.

ORDER

1. Heard the Ld. Counsels for the Petitioner, the Respondent and the RP.
2. Ld. Counsel for the RP submits that due to some technical difficulties, she is unable to file their report and seeks further time to file the same. Therefore, she is directed to resolve the issue with the Registry and file the same within a period of seven days from today, after duly serving a copy on the other side. Failing which the cost will be levied for not filing the RP report on the next date of hearing.
3. Thereafter, one week time is granted to the Respondent for filing his reply to the report filed by the RP, if any, after duly serving the copy on the other side.
4. List the matter on **14.06.2024.**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma